

those Members are called to put questions in connection with call attention notices whose names appear there in the notice. I have never allowed any other Member to put any questions. So, I am sorry I cannot oblige other hon. Members. Papers to be laid.

**Shri P. C. Borooah:** I come from a constituency adjacent to Nagaland.

12.33 hrs.

### PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT AND COAL BEARING AREAS (ACQUISITION AND DEVELOPMENT) SECOND AMENDMENT RULES

**The Minister of Steel and Mines Shri N. Sanjiva Reddy:** I beg to re-lay on the Table—

(1) a copy each of the following Notifications under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—

(i) The Minerals Conservation and Development (First Amendment) Rules, 1964, published in Notification No. G.S.R. 444 dated the 14th March, 1964. [Placed in Library, see No. LT-2677/64].

(ii) S.O. No. 841 dated the 14th March, 1964. [Placed in Library, see No. LT-2822/64].

(iii) G.S.R. No. 730 dated the 9th May, 1964, containing Corrigendum to Notification No. G.S.R. 1486 dated the 31st October, 1962. [Placed in Library, see No. LT-2938/64].

(iv) G.S.R. No. 1123 dated the 9th August, 1964. [Placed in Library, see No. LT-3072/64].

(v) G.S.R. No. 1144 dated the 15th August, 1964. [Placed in Library, see No. LT-3162/64].

(2) a copy of the Coal Bearing Areas (Acquisition and Development) Second Amendment Rules 1964, published in Notification No. S.O. 3051 dated the 5th September, 1964, under sub-section (3) of section 27 of the Coal Bearing Areas (Acquisition and Development) Act, 1957. [Placed in Library, see No. LT-3163/64].

COTTON TEXTILES (CONTROL) THIRD AMENDMENT ORDER AND COTTON TEXTILES (CONTROL) FIFTH AMENDMENT ORDER

**The Minister of Commerce (Shri Manubhai Shah):** I beg to lay on the Table a copy each of the following Orders under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Cotton Textiles (Control) Third Amendment Order, 1964, published in Notification No. S.O. 3667 dated the 19th October, 1964.

(ii) The Cotton Textiles (Control) Fifth Amendment Order, 1964, published in Notification No. S.O. 3733 dated the 23rd October, 1964.

[Placed in Library, see No. LT-3381/64].

### ORDERS UNDER COPYRIGHT ACT

**The Deputy Minister in the Ministry of Steel and Mines (Shri P. C. Sethi):** On behalf of Shri Hajarnavis, I beg to lay on the Table a copy each of the following Orders under section 43 of the Copyright Act, 1957:—

(i) The International Copyright (Fifth Amendment) Order, 1964, published in Notification No. S.O. 3527 dated the 1st October, 1964.

[Shri P. C. Sethi]

- (ii) The International Copyright (Sixth Amendment) Order 1964, published in Notification No. S.O. 3794 dated the 28th October, 1964.

Order, 1957, to the Union Territory of Goa, Daman and Diu.

[Placed in Library, see No. LT-3383/64].

[Placed in Library, see No. LT-3382/64].

#### NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

**The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan):** I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) G.S.R. No. 1435 dated the 6th October, 1964.
- (ii) The Southern States (Regulation of Export of Rice) Order, 1964, published in Notification No. G.S.R. 1487 dated the 8th October, 1964.
- (iii) G.S.R. No. 1547 dated the 23rd October, 1964 rescinding the Rice (Uttar Pradesh) Price Control Order, 1963 published in Notification No. G.S.R. 1617 dated the 4th October, 1964.
- (iv) The Southern States (Regulation of Export of Rice) Amendment Order, 1964, published in Notification No. G.S.R. 1548 dated the 24th October, 1964.
- (v) G.S.R. No. 1549 dated the 25th October, 1964, rescinding the Rice (Punjab) Price Control Order, 1963, published in Notification No. G.S.R. 1570 dated the 27th September, 1963.
- (vi) G.S.R. No. 1606 dated the 5th November, 1964.
- (vii) G.S.R. No. 1628 dated the 14th November, 1964, extending the Wheat Roller Flour Mills (Licensing and Control)

#### ANNUAL REPORT AND DIRECTORS' REPORT OF ORISSA ROAD TRANSPORT COMPANY LIMITED AND GOVERNMENT REVIEW ON ITS WORKING

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):** On behalf of Shri Sham Nath, I beg to lay on the Table—

- (i) a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) Annual Report of the Orissa Road Transport Company Limited, Berhampur, for the year 1962-63.
  - (b) Directors' Report of the Orissa Road Transport Company Limited, Berhampur, for the year 1962-63, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) A review by the Government on the working of the above Company.

[Placed in Library, see No. LT-3384/64].

#### MEMORANDUM AND ARTICLES OF ASSOCIATION OF SAMBHAR SALTS LTD.

**The Deputy Minister in the Ministry of Industry and Supply (Shri Bibundhendra Mishra):** I beg to lay on the Table a copy of 'Memorandum and Articles of Association of the Sambhar Salts Limited, Jaipur.' [Placed in Library, see No. LT-3385/64].